

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 129

IA(I.B.C)/1598(CH)2023

IA(I.B.C)/543 (CH)2023

IA(I.B.C)/ 172(CH) 2024

In

CP(IB) No. 162/Chd/Hry/2020

(Admitted)

IN THE MATTER OF:

Mr. Sandeep Bidani

...Petitioner-Financial Creditor

Versus

Praxis Developers India Pvt. Ltd

...Respondent-Corporate Debtor

Under Section: 7, 33(2), 19(2), 60(5) IBC 2016

Order delivered on 17.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the State Bank of India : Ms. Urvashi Jain, PCS for Mr. Varun Mehra,
Advocate

For the RP : Mr. APS Madaan, proxy counsel

ORDER

In view of the resolution of the Bar dated 17.04.2024, the Members of the Bar have abstained from Court work today. List the matter on 29.05.2024 for consideration.

Sd/-

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**